

3. Shri Monoranjan Roy.
 4. Shri G. A. Appan.
 5. Shri B. N. Mandal.
 6. Shri U. K. Lakshmana Gowda.
 7. Shri N. H. Kumbhare.
 8. Shri Nripati Ranjan Choudhury.
 9. Shri H. S. Narasiah.
 10. Shri N. P. Chaudhari.
 11. Shri T. G. Deshmukh.
 12. Shrimati Sita Devi.
 13. Shri Ibrahim Kalaniya.
 14. Shri Nand Kishore Bhatt.
 15. Shri K. V. Raghunatha Reddy.
- and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the 85th Session (1973) of the Rajya Sabha; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Salt (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 7th May, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

ASSENT TO BILL.

SECRETARY: Sir, I lay on the Table the Appropriation (No. 2) Bill, 1973 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 27th April, 1973.

13 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI G. G. SWELL (Autonomous Districts): I beg to lay on the Table Minutes of the Twenty-second to Twenty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

COMMITTEE OF PRIVILEGES

FOURTH REPORT

DR. HENRY AUSTIN (Ernakulam): I beg to present the Fourth Report of the Committee of Privileges.

COMMITTEE ON GOVERNMENT ASSURANCES

FIFTH REPORT

DR. G. S. MELKOTE (Hyderabad): I beg to present the Fifth Report of the Committee on Government Assurances.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TENTH REPORT

SHRI C. D. GAUTAM (Balaghat): I beg to present the Tenth Report of the Committee on Absence of Members from the Sittings of the House.

13.04 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House on May 14, 15 and 16, 1973, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of the Coal Mines (Nationalisation) Bill, 1973.

(3) Discussion on rise in prices of essential Commodities on Tuesday, the 15th May, 1973.

(4) Discussion on the location of a tractor factory at Pratapggarh on Tuesday, the 15th May, 1973.

[Shri K. Raghuramaiah]

(5) Consideration of a motion for reference of the Taxation Laws (Amendment) Bill, 1973, to a Select Committee.

(6) Consideration of a motion for concurrence for reference of the Plantations Labour (Amendment) Bill, 1973, to a Joint Committee.

(7) Discussion on the Motion regarding violation of the provisions of and orders made under the Indian Works of Defence Act, 1903, on Wednesday, the 16th May.

Time permitting, it is also proposed to take up the following items:—

(a) Further consideration and passing of the Cinematograph (Amendment) Bill, 1972, as passed by Rajya Sabha.

(b) Consideration and passing of the Apprentices (Amendment) Bill, 1972, as passed by Rajya Sabha.

SHRI VIKRAM MAHAJAN (Kangra): What about the Fifth Five Year Plan?

SHRI SHYAMNANDAN MISHRA (Bengaluru): Since we are going to have a discussion on prices, may I suggest to the Government to circulate a statistical note on the latest price situation so that the discussion may be meaningful? . . . (Interruptions).

MR. SPEAKER: I am calling only those members who have given notices.

SHRI VIKRAM MAHAJAN: The Fifth Five Year Plan is a very important thing. You have assured the House that there would be a discussion on the Approach to the Fifth Five Year Plan.

SHRI BHAGWAT JHA AZAD (Bhagalpur): You have said it.

MR. SPEAKER: There is a very strong demand from the Members that this Approach to the Fifth Five Year Plan should be discussed and also there are many other matters pending.

SHRI VIKRAM MAHAJAN: We may have it on the 17th.

SHRI SHYAMNANDAN MISHRA: Only one day?

PROF. MADHU DANDAVATE (Rajapur): We were assured both in the Business Advisory Committee as also in the House that there would be a discussion on the Approach Document to the Fifth Plan. So, some time should be found for it.

MR. SPEAKER: The House was to have adjourned to-day. To-day was the last day, but we have extended the session for another three days. In spite of that, many items are left. I think the best thing should

be that the next session should be fixed a little earlier, say, in the second week of July or at the most, the third week of July. I have made it very clear to the Minister that unlike last time, there should be, not five weeks, but it must be a six weeks session this time.

SHRI BHAGWAT JHA AZAD: Yes, Sir. It should be six weeks.

MR. SPEAKER: Last time we lost one week. This time it should be six weeks.

SHRI S. M. BANERJEE (Kanpur): I would request the Minister of Finance through you and the Minister of Parliamentary Affairs that we should have a discussion on the Pay Commission's report. I was told by the Minister of Parliamentary Affairs that because the Finance Ministry has not made up its mind or because the Government has not made up its mind as to how to reply to it and how to tackle that problem, they are not ready for it.

Sir, there is a lot of discontent among the Government employees and they are very much agitated over this. That is why a discussion should be held.

We wanted to have a discussion in the Consultative Committee on Labour but they refused. They said that this is to be discussed by the Finance Ministry. But what are we here for, Sir? I would only request you, Sir, that a discussion should be allowed on our motion and let us express our views. Let the Finance Minister not make any commitment this way or that way, but we should be given a chance to express our views. Sir, it involves 43 lakhs of Government employees. So, please allow a discussion, Sir.

Secondly, I want the hon. Minister for Education to make a statement on the Aligarh Muslim University. Now, Parliament is going to close on the 16th. 7,500 students are just on the streets. They do not know their future. Let the Minister make a statement, Sir.

MR. SPEAKER: You can otherwise also make a mention to it any time.

SHRI S. M. BANERJEE: About Pay Commission report something should be said. We are answerable to our employees.

SHRI D. B. CHANDRA GOWDA (Chikmagalur): A most non-controversial Bill—a Bill to change the name of Mysore to Karnataka—is pending and it will not take more than half an hour or at the most, one hour. I would request the hon. Minister to find time for that also, Sir . . . (Interruptions).

MR. SPEAKER: Not that you can get up and speak. I will call only those who have given notices.

SHRI SAMAR GUHA (Contai): About the hon. Member, Mr. Gopal, a statement was to be made by the hon. Minister.

I wanted to bring to your notice that a decision is reported to have been taken by the Government to abolish the Management Pool and about that, the Chairman of the Union Public Service Commission, Mr. Kidwai, has taken exception, and it is said that the decision was taken without consulting him. It is a very serious matter. There is hostility from the side of the bureaucrats, some IAS and other categories of people. I drew your attention by sending you some Calling Attention notices on this subject. It is a very important matter. I request you either to accept my Calling Attention Notice or ask the Minister to make a statement.

Also, Sir, serious discussion is taking place in Tehran between Iran and Pakistan. Iran is getting 3 billion dollars worth of arms from America. It concerns the security of India. It is against the Simla agreement. Either the Minister of External Affairs or the Defence Minister should make a statement thereon.

MR. SPEAKER: This is outside the scope. Shri Chandrika Prasad.

श्री चन्द्रिका प्रसाद (बलिया) : अध्यक्ष महोदय, उत्तर प्रदेश में भ्राम्र लगने की भयंकर दुर्घटनायें हुई हैं। रायबरेली और कई अन्य स्थानों में एक-दो आइ० के गोदाम जल गये हैं, जिन में बहुत बड़ी मात्रा में भ्रानाज नष्ट हो गया है। मेरी कॉन्स्टीट्यूएन्सी में करीब 34, 35 गांवों में भ्राम्र लगी है, जिस में कितने ही आदमी और मवेशी जल कर मर गये हैं, गल्ला नष्ट हो गया है और करोड़ों रुपयों की क्षति हुई है। वहां लोग खुले आकाश के नीचे पड़े हुए हैं, लेकिन उन को रिलीफ देने के बारे में कोई कार्यवाही नहीं की गई है। बलिया डिस्ट्रिक्ट हेडक्वार्टर में भ्राम्र लगने से हरिजनों के पचास घर जल गये हैं, लेकिन उन के लिए कोई व्यवस्था नहीं की गई है। यह कितने आश्चर्य की बात है कि डिस्ट्रिक्ट हेडक्वार्टर में भी फ़ायर ब्रिगेड का प्रबन्ध नहीं है। मैं निवेदन करना चाहता हूँ कि हमारे देश में भ्राम्र प्रतिशत घटाने की है, जिन की हर समय भ्राम्र लगने का खतरा बना रहता है। यही स्थिति खलिहानों की

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भी है। इसलिए सरकार को इस बात पर विचार करना चाहिए कि हमारे देश में घर और खलिहान आदि बनाने के लिए फ़ायरप्रूफ़ मंटीरियल का उपयोग किया जाये, ताकि उन को भ्राम्र लगने की सम्भावना न रहे। मैं यह भी प्रार्थना करना चाहता हूँ कि जो लोग इन भ्राम्रकांडों से प्रभावित हुए हैं, उन को तुरन्त राहत देने की व्यवस्था की जाये।

SHRI DINEN BHATTACHARYYA (Scrapmore): With your permission, I would like to read a telegram from the Steel Employees Union, Durgapur. This is causing serious obstacle to the production in the steel plant at Durgapur. The telegram from the Steel Employees Union says

MR. SPEAKER: I am not allowing you. This is about the Business of the House.

SHRI DINEN BHATTACHARYYA: You are going to adjourn the House *sine die* next week. Please give me two minutes.

MR. SPEAKER: No, I am sorry. You can get 10 minutes even, but only on a relevant matter.

SHRI DINEN BHATTACHARYYA: This is relevant so far as production in the steel plant is concerned.

MR. SPEAKER: You can give notice under some other provision. There are still many days.

SHRI DINEN BHATTACHARYYA: This is a serious thing.

MR. SPEAKER: To convince these people is a very difficult matter. I am not allowing you. (Interruptions).

SHRI DINEN BHATTACHARYYA: On Monday again I will raise this issue. I will wait for your orders.

SHRI S. M. BANERJEE: Sir, we want a discussion on the Pay Commission Report. (Interruptions)

SHRI PILLO MODY (Godhra): At the Business Advisory Committee meeting it was decided that we postpone the discussion on the Five Year Plan and the discussion on the Code of Criminal Procedure. In order to have a discussion on the Pay Commission's report. Now, I do not understand why all of a sudden the discussion on the Pay Commission's report has gone out.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): May I make a submission, since a reference has been made to what happened at the Business Advisory Committee meeting? It was suggested—it was only a suggestion, I would like to emphasise, for Government's consideration—that instead of taking up the Five Year Plan, we should have discussion on the Pay Commission's report; only in the event of Government's agreeing to a discussion on the Pay Commission's report, the discussion on the Five Year Plan was to be postponed. What actually happened was this. I discussed the matter with the Finance Minister and he felt that since Government were examining the matter, time was not ripe for that discussion. I find that there is some half-an-hour discussion, but that is beside the point.

We originally thought of having a discussion. Naturally, hon. Members on this side of the House were also anxious and since they also considered it important, they also wanted a discussion. In the meanwhile what happened was this. The whole House was anxious yesterday to have a discussion on the increase in prices of essential commodities, which means practically the whole day for it. Then, Shri Shyamnandan Mishra wanted discussion on a motion standing in his name, which again would take practically another day. As you know, we have to adjourn on the 16th, and, therefore there is hardly any time for anything else.

SHRI PILOO MODY: Am I to understand that Government are not anxious to discuss the Pay Commission's report because they are considering it? In the consideration itself, do you not think that Government would want to hear the views of the Opposition also because it would help them in taking some rational decisions? After having made such a strong plea on behalf of the entire Business Advisory Committee, I think it was unfortunate and unwise on the part of the Government to run down this discussion.

SHRI JYOTIRMOY BOSU (Diamond Harbour): We agreed to the postponement of the general discussion and the clause-by-clause consideration of the Criminal Procedure Code Bill on the expectation that the Pay Commission's report would be discussed during this session. Now, if they somersault, we are not going to tolerate it, and we would not let them have their way as they wish to.

SHRI S. M. BANERJEE: I wanted to discuss the matter in the Consultative Committee on Labour, but that has been rejected. I have been raising this matter for the last three years on behalf of the Central Government employees. But because the Finance Minister cannot commit himself,

this discussion is not being allowed. I do not want any commitment from the Finance Minister. We have read the Pay Commission's report, and I shall show you the printed book that we have prepared; here is the book that I have got printed on behalf of the JCM. They could not read the report, but we could not only read the report but print this book also. They just want to whitewash the whole thing. They are going to betray about 45 lakhs of employees including army men, Air force men and navy people. We do not want any commitment from the hon. Minister, but let our views be allowed to be expressed. On the 16th, let there be a night session, and I am prepared to sit. The Central Government employees are feeling very much frustrated . . .

MR. SPEAKER: Let Shri S. M. Banerjee kindly sit down now.

(Interruptions)

MR. SPEAKER: Do not try to outdo one another in shouting.

(Interruptions)

MR. SPEAKER: This is not a matter personal for me. Do not bring in the Chair into this. It is for you to decide in the Business Advisory Committee, between the Minister and yourselves.

(Interruptions)

MR. SPEAKER: Order, order. Does Mr. Jyotirmoy Bosu think that the Reporters can record anything when all the members are speaking at the same time?

SHRI S. M. BANERJEE: There is a motion admitted on the 7th May regarding the Pay Commission recommendations. We want at least four hours for it.

MR. SPEAKER: Kindly sit down. Mr. Mavalankar.

SHRI P. G. MAVALANKAR (Ahmedabad): On a point of order. This matter of the Pay Commission report has been on the anvil, in public discussion, for more than two or three years. Now that the Report has come, the whole country is agitated over it. I want to seek your guidance or ruling on a fundamental matter. If a particular Commission Report is made public and Government are considering it and they have not accepted the recommendations contained in the report partly or entirely, should not this House, irrespective of Government's decision, have the opportunity to discuss the Report? If you agree with the stand that Government will not give any time, our basic rights which are involved in this matter will be violated. Here is a question where a document is published and it is being discussed in the whole country

and Parliament is denied the right to discuss it because Government do not want it and it is not convenient to them.

MR. SPEAKER: Order, order. If there is any usefulness in this sort of thing, you can go on talking all the time.

SHRI DINEN BHATTACHARYYA: You should take the opinion of the House.

MR. SPEAKER: It is for the Minister to find time.

हाऊस का क्या करना है ?

(Interruptions)

MR. SPEAKER: I am sorry. A few members are holding the House to ransom. If this goes on like this, there will have to be found some solution. Everybody is looking at you to see when you will sit down. I do not want to go to the extreme. I only request you to please sit down.

SHRI SAMAR GUHA: On a point of order.

MR. SPEAKER: On what?

SHRI K. LAKKAPPA (Tumkur): We are also interested in a discussion of the Report of the Pay Commission. As Shri Raghu Ramaiah has rightly said, members this side and that side also require some time because it is a big, voluminous, report.

(Interruptions)

MR. SPEAKER: I think the presiding Officer should move out. If you want to settle it by a counter-talking, it is all right, you do it yourselves.

(Interruptions)

MR. SPEAKER: Mr. Banerjee, please sit down. You are on your legs all the time.

SHRI SAMAR GUHA: I wanted to draw your attention to one point.

MR. SPEAKER: If it is a point of order, I will allow.

SHRI SAMAR GUHA: Yes, Sir. It is a point of order. The hon. Minister said that the Government will take time for the consideration of the different recommendations made by the Pay Commission. At the same time, he also announced that a half-hour discussion on the Pay Commission report has been admitted for the 14th. It is a strange and contradictory attitude of the Government, because, if the report is in the process of consideration, naturally, the Government will not be in a position to make any decision whatsoever. The Government wants to consider the matter; that means they will take some time for decision.

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MR. SPEAKER: What is the point of order?

SHRI SAMAR GUHA: I will complete it in one minute. After taking a decision, the Government will come before this House and say a decision has been taken. Perhaps when they have taken a decision, they will not hear our arguments. When the thing is in the fluid state, we must discuss it. But when their mind is frozen after taking a decision, we will be asked to argue and put forward our views and say what recommendations are right and what are wrong and what are the points to be accepted and what are the points to be amended. Therefore, I request that you, in your wisdom, should give us an opportunity to express our views, so that it will help the Government to come to a correct decision on the Pay Commission report.

SHRI S. M. BANERJEE: Sir, a point of order. Kindly hear me.

MR. SPEAKER: No point of order. There is one more Member left.

SHRI S. M. BANERJEE: Sir, please hear me only for one minute.

MR. SPEAKER: Not now.

SHRI S. M. BANERJEE: I only want to invite your attention to the Bulletin No. 1164 dated 7th May, 1975, in which a motion is admitted under rule 189.

MR. SPEAKER: I will call you later on, because Mr. Madhu Limaye has also to say a few words. He has come back. Please listen to him. He has sent it in writing. Mr. Madhu Limaye.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, मैं सिर्फ दो बातें उठाना चाहता हूँ। एक घंटे से मैं मांग कर रहा हूँ कि पीने के पानी का जो भयंकर अभाव है, उस के चलते लोग बहुत तकलीफ में हैं। दो महीने में वर्षा के बाद हालत सुधरेगी—ऐसा प्रधान मंत्री जी कहती हैं। लेकिन दो महीने कैसे कटेंगे? क्या कोई संकटकालीन उपाय सरकार करेगी? इसमिये घाघा घन्टे का समय दीजिये। मैं सिर्फ 6-7 मिनट बोलूंगा, दूसरे सदस्य भी बोलेंगे।

अध्यक्ष महोदय : घाघा घन्टे की क्या बात है—यह ठीक है।

श्री मधु लिमये : दूसरी बात—ग्राज शायद समाचार पत्रों में आपने पढ़ा होगा कि हिन्दुस्तान एल्यूमीनियम (हिण्डाल्को) जो बिरला जी की कम्पनी है, उस ने बिजली का बिल चुकता नहीं किया था, इस लिये इलैक्ट्रिसिटी बोर्ड ने उन की बिजली की सप्लाई को बन्द कर दिया। इन्होंने जो किया वह ठीक होगा, लेकिन इसके जो नतीजे निकल रहे हैं, उस के बारे में क्या सरकार कुछ करेगी ? क्योंकि बिजली की सप्लाई जब बन्द हो जायगी तो पैदावार घटेगी शेअर-होल्डर्स के हितों को नुकसान होगा, मजदूर बेकार होंगे, सरकार का टैक्स घटेगा—इसलिये कम्पनी कानून क तहत क्या सरकार इस में कोई कार्यवाही करेगी, इस के ऊपर कोई बयान देगी ?

कई माननीय सदस्यों ने पे-कमीशन की रिपोर्ट पर बहस के लिये जोर दिया है, मैं भी उस का समर्थन करता हूँ और चाहता हूँ कि 15 ता० को मिड-नाइट सेशन हो जाये, जैसा कभी कभी आपने किया है—9 बजे से लेकर 12 बजे तक इस पर बहस हो जाये।

SHRI S. M. BANERJEE: In Bulletin No. 1164 dated 7th May, 1973, a motion has been admitted under rule 189, and the motion is that "This House takes note of the Report of the Third Central Pay Commission (Volumes I to IV), laid on the Table of the House on the 2nd April, 1973". The half-an-hour discussion which has been admitted, even if it is converted into one hour, will not be enough; and that is on a different aspect; a memorandum has been submitted to you by some association, and that will have to be covered. Now, I request that on the 16th, or even on the 17th,—we are prepared to sit one day more—it should be discussed. Let there be a compromise with the Government.

MR. SPEAKER: Shri Khadilkar may make the statement.

SHRI S. M. BANERJEE: Sir, let the discussion be held on the 17th; we are prepared. I would only request him to find some time.

MR. SPEAKER: Please sit down. I will ask him on Monday if he could find time, not today.

13.30 hrs.

STATEMENT RE. LOSS OF VISION IN AN EYE OF SHRI K. GOPAL, M.P.

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR): Sir, there was a brief discussion in the House on 9th May, 1973 on the circumstances in which an Honourable Member has suffered loss of sight in one eye. I rise to make a statement on this unfortunate affair. I felt shocked when I received this news at Geneva. A few days before I left I had received from Shri Gopal a letter dated 9th April, 1973 saying that he was taking treatment for his eye at the G. B. Pant Hospital and requesting reimbursement under the Central Government Health Scheme. I agreed to the request and had no notion at that time of the seriousness of the case or of any possible lapse on the part of any doctor in any of our institutions.

On my return this morning I have gone through the proceedings of the House and I fully share the concern expressed by Hon. Members over what has happened. At the instance of my colleague Prof. A. K. Kisku an urgent and thorough probe has been initiated by the Director, All India Institute of Medical Sciences in association with Dr. P. Doshi, Commissioner for Rural Health Services. As President of the All India Institute of Medical Sciences I have instructed the Director to convene immediately an extraordinary meeting of the Institute Body to take appropriate action on the basis of the findings of this probe.

However, the immediate question that is worrying me most is whether anything could be done by way of restoring vision to Shri Gopal's eye. I have already decided to set up a board of eminent ophthalmologists to examine Shri Gopal and give us their considered advice so that the possibilities of restorative treatment in India or abroad can be explored.

Sir, it is a matter of deep regret that Shri Gopal should have been deprived of vision in one eye at such an early age. I can assure the House that if this has happened due to the negligence of any individual, he will have to face the consequences.

MR. SPEAKER: We take up next item of business. Mr. Mohan Kumaramangalam.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I want to make a submission. I have written to your goodself with regard to the missing file, which was sent to Shri L. N. Mishra. This was discussed in Rajya Sabha. It is a serious matter. A file was sent to Mr. L. N. Mishra and that file is missing from the Government Department . . .